In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA/MP No. 99/2001

Murlidhar Sharma Versus U.O.I. & Ors.

Date of Order	Orders
8.3.2001	Mr.Manish Bhandari - Counsel for applicant. Heard the learned counsel for the applicant on admission. 2. The counsel for the applicant submits that the applicant has filed representations to the Chief Post Master General, Jaipur on 30.6.2000 and 15.11.2000 but the same have not been decided/ disposed of. He seeks disposal of the O.A at this stage by giving necessary direction to the respondent, Chief Post Master General, Rajasthan Circle, Jaipur, for deciding his representations considering his grievances sympathetically by a reasoned and speaking order. 3. In view of the submissions made before me, respondent No.1 is directed to decide/dispose of the representations of the applicant dated 30.6.2000 and 15.11.2000 by a reasoned and speaking order, considering the grievance of the applicant sympathetically, within a period of two months from the date of receipt of a copy of this order, if the same have not been decided/disposed of so far. The applicant will be at liberty to approach this Tribunal for redressal of his grievances after disposal of his representation, if any. 4. With the above direction, the O.A is disposed of at the stage of admission. (S.K.Agarwal) Member (J).

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Dated 29.3.2001

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